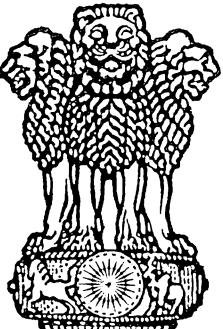


The



Kolkata Gazette

सत्यमेव जयते

Extraordinary
Published by Authority

AGRAHAYANA 18]

THURSDAY, DECEMBER 9, 2010

[SAKA 1932]

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1670-L.—9th December, 2010.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 36 of 2010

**THE WEST BENGAL SCHOOL SERVICE COMMISSION
(SECOND AMENDMENT) BILL, 2010.**

**A
BILL**

to amend the West Bengal School Service Commission Act, 1997.

WHEREAS it is expedient to amend the West Bengal School Service Commission Act, 1997, for the purposes and in the manner hereinafter appearing;

West Ben. Act
IV of 1997.

It is hereby enacted in the Sixty-first Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the West Bengal School Service Commission (Second Amendment) Act, 2010.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal School Service Commission
(Second Amendment) Bill, 2010.*

(Clauses 2, 3.)

Insertion of new
section 10A in
West Ben. Act
IV of 1997.

2. After section 10 of the West Bengal School Service Commission Act, 1997 (hereinafter referred to as the principal Act), the following section shall be inserted:—

“Mutual transfer 10A. (1) Notwithstanding anything contained in any other law on joint application. for the time being in force or in any contract to the contrary, the Central Commission may, on the basis of joint application made to it in the prescribed proforma by two confirmed Teachers of same category, make recommendation for placing their services from one school to another on mutual transfer basis, in such manner, on such condition and within such period, as may be prescribed:

Provided that only the two Teachers who have been appointed against the same category of vacancies, holding the same category of post and teaching same subject shall be eligible for such transfer.

(2) Notwithstanding anything contained in any other law for the time being in force or in any contract to the contrary, the Central Commission may, on the basis of joint application made to it in the prescribed proforma by two confirmed non-teaching staff, make recommendation for placing their services from one school to another on mutual transfer basis, in such manner, on such condition and within such period, as may be prescribed:

Provided that only the two non-teaching staff who have been appointed against the same category of vacancies and holding the same category of post shall be eligible for such transfer.”.

Amendment of
section 17.

3. In sub-section (2) of section 17 of the principal Act, after clause (d), the following clause shall be inserted:—

“(da) the proforma of joint application, the manner and other condition, for mutual transfer under section 10A.”.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to amend the West Bengal School Service Commission Act, 1997 (West Ben. Act IV of 1997) with a view to empowering the West Bengal Central School Service Commission to make recommendation for mutual transfer of the Teacher and non-teaching staff appointed in the schools within the meaning of clause (n) of section 2 of the said Act.

2. The Bill has been framed with the above objects in view.
3. There is no financial implication involved in giving effect to the provision of the Bill.

KOLKATA,
The 8th December, 2010.

PARTHA DE,
Member-in-charge.

By order of the Governor,

K. Y. S. MANHAS,
Pr. Secy.-in-charge to the Govt. of West Bengal,
Law Department.